

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1761
TO BE ANSWERED ON 25TH NOVEMBER, 2016**

WHO STUDY ON HEALTH WORKFORCE IN INDIA

1761. SHRI JITENDRA CHAUDHURY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has taken note of World Health Organisation (WHO) study titled 'The Health Workforce in India' which revealed that in 2001, one-third of the medical practitioners were educated only till secondary school level, whereas 57 per cent of them did not have any medical qualifications;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the corrective measures taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): Yes. The Government has taken note of the report. As per Section 15 of Indian Medical Council Act, 1956 only a person enrolled on a State Medical Register can practice medicine. MBBS is the minimum qualification prescribed under the regulations. Any person who acts in contravention is liable to be punished with imprisonment and/ or fine. Since Health is a State subject action in such cases is to be taken by the State Governments.